

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 102(ND)13
CA. NO.

CORAM:

PRESENT: SH. S K MOHAPATRA
HON'BLE MEMBER (T)

SMT INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.07.2017

NAME OF THE COMPANY: M/s. Parvinder Singh Sawhney V/s. Sawhney Export House Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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Present: For Petitioner (s): Mr. Manoj kumar Garg
Mr. Sidhartha Patra, Advocate
Mr. Achint Gupta, Advocate
Mr. Harsh Pandit, Advocate

For Respondent (s): Mr. P K Mittal, Advocate

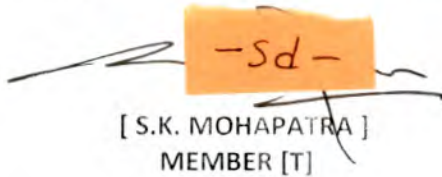
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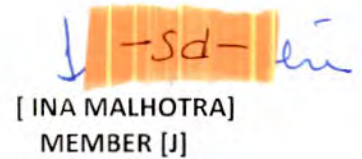
The case is at the stage of final arguments. Written synopsis and citations had to be filed by both the parties. At this stage learned counsel for the petitioner wishes to file an application for amendment under order 6 rule 17 CPC to refer and file certain record. The amendment is not being permitted at this stage. However, the petitioner's documents which may be relevant for the purpose of adjudication of the case, shall be taken into consideration at the time of arguments with respect to moulding of the Relief Clause this Bench in its inherent jurisdiction has the power to consider the same, if found expedient.

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Learned counsel for the petitioner is unable to address his arguments today. He prays for an adjournment. At his request adjourned to 20th September 2017. Respondents are also being given opportunity to file documents to counter the petitioner's documents.


[S.K. MOHAPATRA]
MEMBER [T]


[INA MALHOTRA]
MEMBER [J]

(Shipra Mittal)